

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

25. **IA-256(MB)2024, IA-5713(MB)2023
IN C.P. (IB)/344(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES: Gajendra Investment Pvt Ltd
Vs.
Vr2 Land Development Pvt Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Rima Desai a/w Mr. Divyanshu Gupta i/b Parinam Law Associates, Ld. Counsel for the Applicant/RP present. None present for the Respondent.
2. **IA-5713(MB)2023:** Ld. Counsel for the Applicant intends to withdraw the present application. In view of the above request, IA-5713 (MB)2023 is **dismissed as withdrawn.**
3. **IA-256(MB)2024:** List this IA for further consideration on **21.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)